The Indian Tolls (Tamil Nadu Amendment) Act, 1942

Act 14 of 1942

Keyword(s):
Central Act Amendment, The Indian Toll Act, 1851

Amendment appended: 63 of 1997
[1942: T. N. Act XIV


[The Indian Tolls (Tamil Nadu) Amendment] Act, 1942.

(Received the assent of the Governor on the 9th June 1942; first published in the Fort St. George Gazette on the 23rd June 1942.)

An Act further to amend the Indian Tolls Act, 1851, in its application to the State of Tamil Nadu.

WHEREAS it is expedient further to amend the Indian Central Act VIII Tolls Act, 1851, in its application to the State of Tamil Nadu for the purpose hereinafter appearing:

"[It is hereby enacted as follows:—]

1. (1) This Act may be called the Indian Tolls (Tamil Nadu Amendment) Act, 1942.

(2) It shall be deemed to have come into force on the 19th day of April 1938.

2. Sub-section (5) of section 2 of the Indian Tolls Act, 1851 (hereinafter referred to as the said Act), shall be lettered as clause (a) of that sub-section and to the sub-section as so lettered, the following clause shall be added, namely:

"(b) The [State] Government may farm out the collection of the tolls levied under sub-section (1) and
in such a case the farmer and his agents and servants shall be deemed to be persons appointed to collect tolls under this Act.

3. In section 3 of the said Act, for the words “officers appointed to collect the same”, the words “officers and persons appointed to collect the same” shall be substituted.

4. In section 9 of the said Act, after the words “method of collection of the tolls”, the words “including the terms and conditions of the farming out thereof” shall be inserted.
Part IV — Section 2.

Tamil Nadu Acts and Ordinances.

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 10th November, 1997 and is hereby published for general information:—

ACT No. 63 OF 1997.

AN ACT FURTHER TO AMEND THE INDIAN TOLLS ACT, 1851, IN ITS APPLICATION TO THE STATE OF TAMIL NADU.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Forty-eighth Year of the Republic of India as follows:—

1. (1) This Act may be called the Indian Tolls (Tamil Nadu Amendment) Act, 1997.

(2) It shall be deemed to have come into force on the 18th day of July, 1997.

2. In the Indian Tolls Act, 1851 (hereinafter referred to as the principal Act), in section 2,—

(1) in sub-section (1),—

(a) in clause (a), the word "and" occurring at the end shall be omitted;

(b) in clause (b), the word "and" shall be added at the end;

(c) after clause (b), the following clause shall be added, namely:—

"(c) any road or bridge made, improved or repaired at the expense of any person or body or association of individuals, whether incorporated or not, provided that the total expenditure incurred on the road or bridge shall not be below such limit, if any, as the State Government may, by rules, determine;"

A Group) IV-2 Ex. (570)—1 (325)
(2) in sub-section (2),—

(a) in clause (a), the word “and” occurring at the end shall be omitted;

(b) in clause (b), the word “and” shall be added at the end;

(c) after clause (b), the following clause shall be added, namely:

“(c) in the case of tolls levied under clause (c) of sub-section (1), for the recovery of the amount expended upon the road or bridge by the person or body or association of individuals concerned together with interest thereon at such rate as the State Government may fix and such other amount as the State Government may determine.”;

(3) after sub-section (3), the following sub-section shall be inserted, namely:

“(3-A) Where tolls are levied in respect of any road or bridge under clause (c) of sub-section (1), the receipts from the tolls, after deducting the expenses on account of the collection thereof, shall be paid to the person or body or association of individuals concerned.”;

(4) for sub-section (4), the following sub-section shall be substituted, namely:

“(4) All sums payable to—

(a) local bodies under sub-section (3), and

(b) any person or body or association of individuals under sub-section (3-A), shall be charged on the Consolidated Fund of the State.”.

3. For section 4 of the principal Act, the following section shall be substituted, namely:

“4. Exemptions from payment of tolls.—No tolls shall be paid for the passage of—

(a) police officers on duty or of any person or property in their custody;

and

(b) any person or class of persons, or any vehicles or class of vehicles, with persons on board, as the State Government may, by general or special order, specify in this behalf.”.

4. (1) The Indian Tolls (Tamil Nadu Amendment) Ordinance, 1997, is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act, as amended by this Act.

(By order of the Governor)

A. K. RAJAN,
Secretary to Government, Law Department.